

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.7 of 2010

(Arising out of Order-in-Appeal No.153/2009-(SLM) (ST) dt.07.10.2009 passed by Commissioner of Central Excise (Appeals), Salem]

M/s.Boomi Bottling Gas Company,

No.1, Govindapuram High Road
Kundadam
Dharapuram Taluk

Appellant

VERSUS

Commissioner of Customs and Central Excise

Salem Commissionerate
1, Foulk's Compound
Anai Medu
Salem – 636 001.

Respondent

APPEARANCE:

For the Appellant : None

For the Respondent : Sh.Vikas Jhajharia, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.ANIL G.SHAKKARWAR, MEMBER(TECHNICAL)

DATE OF HEARING :31.01.2020

DATE OF DECISION :31.01.2020

FINAL ORDER No.40254/2020

PER BENCH

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to

restore the appeal in case discharge certificate is not issued for the dispute pertaining to this Appeal. Appeal dismissed as withdrawn.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(ANIL G.SHAKKARWAR)
Member (Technical)

Vsr/Rkp